

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).22047/2011

(From the judgement and order dated 05/07/2011 in LPA No.466/2010 of The HIGH COURT OF JHARKHAND AT RANCHI)

JHARKHAND STATE ELECT.BOARD & ORS.

Petitioner(s)

VERSUS

M/S LAXMI BUSINESS & CEMENT CO.P.LD.&ANR

Respondent(s)

(With appln(s) for permission to file additional documents, impleadment and office report)

WITH

SLP(C) NO. 22049 of 2011

(With appln(s) for permission to file additional documents, impleadment, prayer for interim relief and office report)

S.L.P.(C)...CC NO. 20307 of 2012

I.A.1 (With appln(s) for c/delay in filing SLP and office report)

S.L.P.(C)...CC NO. 20360 of 2012

I.A.1 (With appln(s) for c/delay in filing SLP and office report)

Date: 12/11/2013 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.S. RADHAKRISHNAN

HON'BLE MR. JUSTICE A.K. SIKRI

For Petitioner(s) Mr. Ajit Kumar Sinha, Sr. Adv.
 Mr. Ashwarya Sinha, Adv.
 Mr. Ambhoj Kumar Sinha, Adv.

 Mr. Himanshu Shekhar, Adv.
 Mr. Faisal Khan, Adv.

For Respondent(s) Mr. M.L. Verma, Sr. Adv.
 Mr. M.S. Mittal, Sr. Adv.
 Mr. M.P. Jha, Adv.
 Mr. Ram Ekbal Roy, Adv.
 Mr. Harshvardhan Jha, Adv.
 Mr. Dileep Pillai, Adv.
 Mr. Kaushik Poddar, Adv.
 Mr. M.P. Jha, Adv.

 Mr. A.K. Ganguli, Sr. Adv.
 Mr. Shankar Lal Aggarwal, Adv.
 Mr. Devashish Bharuka, Adv.
 Ms. Jasmeet Kaur, Adv.

 Mr. Chandan Kumar Rai, Adv.
 Mr. Ravin Dubey, Adv.

UPON hearing counsel the Court made the following
O R D E R

Arguments heard.

Judgment reserved.

Written notes/submissions, if any, may be filed within a week.

| (NARENDRA PRASAD)
| COURT MASTER

| | (RENUKA SADANA)
| | COURT MASTER

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